

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Special Bench)

Item No.-505
IB-657/ND/2021

IN THE MATTER OF:

Manish Aneja & Ors.

....Applicant

Vs.

Revital Reality Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 05.07.2022

CORAM:

SHRI P.S.N PRASAD

HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Piyush Singh, Adv. Aditi Sinha

For the Respondent : Ishan Dewan and Lokesh Malik advs

ORDER

Heard the submissions made by Counsels for both the parties. In this matter the order has already been reserved and the counsels have submitted that they have filed their written arguments. Counsel for the Corporate Debtor prayed for grant of leave of the Tribunal to file the judgments in support of their stand. The Counsel is permitted to file copies of the judgments by providing an advance copy of the same to the Counsel for the Financial Creditor. A week's time is granted. Let this matter be posted after a week to confirm filing of the same. Counsel for the Financial Creditor is also given a week's time to file copies of judgments, if any. Post this matter on **21.07.2022**.

-Sd-

(RAHUL BHATNAGAR)
MEMBER (T)

-Sd-

(P.S.N PRASAD)
MEMBER (J)